

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PELLET ENERGY SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pellet Energy Systems Private Limited
2.	Date of incorporation of corporate debtor	04/08/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20296DL2010PTC206628
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 205A, 2 nd floor, Vardhman premium Mall, Outer Ring Road, , DEEPALI, PITAMPURA NEW DELHI- 110034. India Works: Gatta No. 373/1, 373/2, 374, 375, 375/1 Sikanderpur, Bhaiswal Bhagwanpur Roorkee , Uttarakhand
6.	Insolvency commencement date in respect of corporate debtor	20 th July 2018 Received on 24 th July 2018.
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 16th January 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Reshma Mittal IBBI/IPA-001 /IP00297/2017-18/10541
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-51, RDC, Opp Dr Lal Pathlab, Raj Nagar, Ghaziabad-201002 E-mail : careshmamittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-51, RDC, Opp Dr Lal Pathlab , Raj Nagar, Ghaziabad-201002 E-mail : irp.pellet@rrinsolvency.com
11.	Last date for submission of claims	3rd August 2018
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web site : http://www.ibbi.gov.in/downloadform.html Physical Form : C-51, RDC, Opp Dr Lal Pathlab, Raj Nagar, Ghaziabad-201002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pellet Energy Systems Private Limited** on **20.07.2018**.

The creditors of **Pellet Energy Systems Private Limited** , are hereby called upon to submit their claims with proof on or before **03.08.2018** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Reshma Mittal

Date and Place :

: 24th July 2018, Ghaziabad